

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

**Original Application No.149 of 2025 (SZ)  
(EARLIER O.A.NO. 308 OF 2025 NGT, PRINCIPAL BENCH)**

Jacob Thomas

Applicants

Vs.

State of Kerala & Others

Respondents

REPORT ON OA 149 /2025 (SZ) FILED BY ASSISTANT  
ENVIRONMENTAL ENGINEER, FULL ADDITIONAL CHARGE OF  
ENVIRONMENTAL ENGINEER, KERALA STATE POLLUTION  
CONTROL BOARD, KOTTAYAM ON BEHALF OF MEMBER  
SECRETARY, KERALA STATE POLLUTION CONTROL BOARD

.....

STANDING COUNSEL FOR THIRD RESPONDENT



Adv. Rema Smrithi

Standing Council

NGT Sothern Zone

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

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Dated this the 23th day of November 2025

STANDING COUNSEL FOR THIRD RESPONDENT

Adv. Rema Smrithi

Standing Council

NGT Sothern Zone

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

**Original Application No.149 of 2025  
(EARLIER O.A.NO. 308 OF 2025 NGT, PRINCIPAL BENCH)**

Sri Jacob Thomas

Applicants

Vs.

State of Kerala & Others

Respondents

**Report filed by the Assistant Environmental Engineer, Full additional charge of the Environmental Engineer, Kerala State Pollution Control Board, District Office, Kottayam.**

I, Anikar K.R , aged 51 years, S/o K.S Ramakrishnan, residing at Thrissur, working as the Assistant Environmental Engineer, Full additional charge of the Environmental Engineer, Kerala State Pollution Control Board (hereinafter referred to as **Board**), District Office, Kottayam, do hereby solemnly affirm and state as follows:

1. It is respectfully submitted that the above Original Application was filed by Mr. Jacob Thomas, resident of Punnathaniyil, Moonnilavu, Kottayam regarding the quarry owned by Sri E M Madhu operating in violation of environmental norms.
2. As per order dated 09/07/2025 in OA 308/2025 (PB), the Hon. National Green Tribunal constituted a Joint committee comprising of officers duly authorized by Member Secretary, CPCB, Member Secretary, KSPCB, and District Magistrate, Kottayam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial. Kerala State Pollution



Control Board was deputed as the nodal agency for coordination and compliance. The following representatives were nominated by departments concerned to serve as a member of this Joint Committee.

- i. Shri. Josekutty K M, Revenue Divisional Officer, Pala (representative Office of District Magistrate , Kottayam)
  - ii. Shri. Vivek K, Scientist E, Central Pollution Control Board
  - iii. Shri. Anikar K R, Assistant Environmental Engineer, Full additional charge of the Environmental Engineer, Kerala State Pollution Control Board (District Office, Kottayam).
3. M/s Quarry unit of E M Madhu situated in Moonilavu village Melukavu panchayat had submitted application for Integrated Consent to Operate by online application dated 06/03/2024. The unit had submitted Environmental Clearance (EC) from State Environment Impact Assessment Authority (SEIAA), Kerala vide EC Identification No. EC24B001KL157114 dated 03/03/2024 for the Granite Building Stone Quarry Project, for an area of 0.9845 Ha. at Sy. Nos. 324/1, 318/7, 318/1 in Moonilavu Village, Meenachil Taluk, Kottayam. The validity of the Environmental Clearance is reported for a period of 5 (Five) years, from the date of execution of mine lease / permit, from Mining & Geology Department. As per circular PCBDKT/HO/CIRCULAR-01/03/2017/B dated 10/10/2017, there shall be a minimum distance of 50m from boundary of quarry operating area to residential building, place of worship, public buildings, public road having vehicular traffic, river or lake, railway line, bridges etc. As per application and site plan approved by Department of Mining and Geology, unit satisfies Board distance criteria. Hence Consent to Operate was issued to the quarry vide Consent No. : KSPCB/KT/ICO/10061147/2024 dated 12-03-2024 having validity up to 28-02-2029 and variation order Consent No: KSPCB/KT/ICO/10062330/VAR/2024 dated 12-03-2024. A true copy of CTO issued is produced herewith and marked as **Annexure R-3 (a)**.



**ANIKAR K. R**  
(Environmental Engineer,  
Full Additional Charge)



4. It is respectfully submitted that based on complaint received from local residents forwarded from the local body regarding sound and air pollution, contamination of water bodies, difficulty in road traffic condition, vibration during blasting etc., inspection was conducted by Board officials on 08/08/2025 and direction dated 27/08/2025 was issued to the unit for upgrading the access road to quarry as tar/concreted, installing sprinkler system and developing more green belt around the quarry site. A true copy of direction issued to the unit dated 27/08/2025 and its translation is produced herewith and marked as **Annexure R-3 (b)**. The unit had submitted reply letter on 03/10/2025 informing that they had complied the direction from the Board.
5. It is respectfully submitted that the Hon'ble National Green Tribunal (NGT) Southern Zone, Chennai, in its order dated 01/09/2025, directed as follows "4. *Post the matter on 26.11.2025. In the meanwhile, the respondents are directed to file their respective replies/reports*". It is respectfully submitted that based on physical verification of the alleged quarry site conducted by Kerala State Pollution Control Board, District office, Kottayam on 18/11/2025, the unit satisfy minimum 50m distance from residential building, place of worship, public buildings, public road having vehicular traffic, river or lake, railway line, bridges etc. The quarry was not working at the time of inspection. Petitioner Mr. Jacob Thomas and unit representative was present during the inspection. The petitioner alleged regarding excess mining from the site and discharge of contaminated water from quarry site to nearby stream. A water stream is flowing near to quarry site at more than 50m, which is marked at a distance of 59.5m in the site plan approved by Department of Mining and Geology and the same was verified during the site inspection and found that unit satisfy Board distance criteria. There exists a chance of storm water along with mud deposited on the periphery of quarry reaching nearby water stream during rainy season. Proper fencing /barrier has been not provided to quarry. Also, during the inspection, it was found that, unit has not fully complied direction from the



Board. Based on the above facts, letter dated 20/11/2025 was issued to the unit. A true copy of direction issued to the unit dated 20/11/2025 and its translation is produced herewith and marked as **Annexure R-3 (c)**.

6. First meeting of the joint committee was held on 21/11/2025 via video conference and the allegations reported in petition were discussed. It was decided to conduct site inspection at the earliest. The Hon'ble Tribunal may kindly be pleased to grant two months time for conducting the joint inspection and to file a detailed report on this matter.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this the 24<sup>th</sup> day of November, 2025.



Assistant Environmental Engineer,  
(Environmental Engineer-Full additional charge  
Kerala State Pollution Control Board  
District Office, Kottayam



**ANIKAR K. R**  
**(Environmental Engineer,**  
**Full Additional Charge)**

## ANNEXURES OF OA 149/2025

1. Annexure R-3 (a)-Consent to Operate and Variation order issued to the quarry
2. Annexure R-3 (b)-Letter issued to the unit dated 27/08/2025 and its translation
3. Annexure R-3 (b)-Letter issued to the unit dated 20/11/2025 and its translation



**ANIKAR K. R**  
**(Environmental Engineer,**  
**Full Additional Charge)**

**FILE NO : KSPCB/KT/ICO/10061147/2024**

**Date of issue : 12-03-2024**



**KERALA STATE POLLUTION CONTROL BOARD**

**CONSENT TO**

**OPERATE/AUTHORISATION/REGISTRATION**

**ISSUED UNDER**

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

**As per Application No. : 10061147**

**Dated : 01-03-2024**

**To**

**QUARRY UNIT OF E M MADHU  
KONIPPADU PO MELUKAVU MATTOM KOTTAYAM 686652**

**Consent No. : KSPCB/KT/ICO/10061147/2024**

**Valid Upto : 28-02-2029**



**ANIKAR K. R  
(Environmental Engineer,  
Full Additional Charge)**

## 1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit

1	<b>VALIDITY</b>	28-02-2029
2	Name and Address of the establishment	QUARRY UNIT OF E M MADHU KONIPPADU PO MELUKAVU MATTOM KOTTAYAM 686652 E-Mail : vjj.kuruvilla@gmail.com Contact Number : 9400972871
3	Occupier Details	E M MADHU EETTICKAL POONJAR THEKKEKARA MEENACHIL KOTTAYAM KERALA 686582 E-Mail : onlinepcbktm@gmail.com Contact Number :
4	Local Body	MELUKAVU
5	Survey Number	324/1, 318/7, 318/1
6	Village	Moonilavu
7	Taluk	Meenachil
8	District	KOTTAYAM
9	Capital Investment(Rs in Lakhs)	322.85
10	Scale	Small
11	Category	RED
12	Annual fee(Rs)	35000.0
	Total Fee remitted(Rs)	2926.0
13	Activity	Quarrying for an area of 0.9845 Ha. at Sy Nos. 324/1, 318/7, 318/1 in Moonilavu Village, Meenachil Taluk, Kottayam District.
14	Machinery details	



**ANIKAR K. R**  
(Environmental Engineer,  
Full Additional Charge)

## **2. Conditions as per the Water (Prevention and Control of Pollution) Act, 1974**

2.1 There shall not be any discharge of trade effluent from the unit. Water shall be used for suppression of dust.

2.2 Water Consumption : 2000 LPD

2.3 Sewage Generation: 1600 LPD

2.4 Sewage/waste water with only organic contaminant if any, generated in the unit, shall be discharged through scientifically designed septic tank and soak pit system as per the following IS code.

i. Septic tank as per IS 2470 (Part 1):1985.

ii. Soak pit with sealed bottom, honey comb side wall of 65 cm thick 2 mm sand all around.

Mode of disposal of treated effluent: Soak pit

2.5 Soak pit shall be at least 10 m away from the water intake well/nearby drinking water wells.

## **3. Conditions as per the Air(Prevention and Control of Pollution) Act, 1981**

3.1 Adequate air pollution control measures shall be provided before commissioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

3.2 The D. G. sets shall be provided with a minimum chimney height  $0.2\sqrt{\text{KVA}}$  meters above roof level of the highest nearby building (Where KVA is the capacities of all DG sets). The D. G. sets shall be placed at a minimum distance of  $\sqrt{\text{KVA}/2}$  meters from the neighboring residences/worship places/institutions (where KVA is the capacity of DG sets).

3.3 Emission characteristics shall not exceed ambient air quality specified by national air quality standard.

3.4 All operations likely to produce dust or noise shall be carried out within sufficiently closed and insulated area.

3.5 The PM<sub>10</sub> in ambient air at the boundary shall not exceed 100 microgram/m<sup>3</sup>.

3.6 The PM<sub>2.5</sub> in ambient air at the boundary shall not exceed 60 microgram/m<sup>3</sup>.

3.7 There shall not be any fugitive emission from the premises.

## **4. Conditions as per the Environment (Protection) Act, 1986.**

4.1 The construction activities shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000. The sound level measured 1m outside the boundary of the unit shall not exceed the National ambient noise standards applicable to adjoining area.

4.2 Used lead acid batteries, if any, shall be disposed of as per the Batteries (Management and Handling) Rules, 2001.



  
**ANIKAR K. R**  
(Environmental Engineer,  
Full Additional Charge)

4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

4.4 E-waste, if any, shall be disposed of safely as per the E-Waste (Management) Rules, 2016.

4.5 Proper Solid waste management system shall be provided in the unit. Arrangements for collection, segregation, storage, handling and disposal of solid waste including garbage shall be provided as per SWM Rules 2016 and the facility shall be maintained properly.

4.6 Plastic waste generated in the unit, if any, shall be disposed by plastic waste management rules, 2021. Single use plastic and other banned plastic items shall not be used in the unit.

## 5. GENERAL AND SPECIFIC CONDITIONS

5.1 This consent is granted based on the the Environmental Clearance Certificate (EC Identification no. **EC24B001KL157114**) obtained by the unit and the particulars in the application, affidavit and other documents filed by the occupier and is issued subject to the power of the Board to review and make variation in or revoke the conditions as the Board deems fit.

5.2 The Validity of this consent is subject to subsequent Government orders & direction/judgment of Honorable Supreme Court of India, the High Court of Kerala, and the National Green Tribunal.

5.3 No change, deviation or alteration that may affect the environment, extent and location of quarry shall made. The location of the unit shall be as per the approved drawing attached. No change or alteration of the unit is to be made without the prior written permission of the Board. Any change in the particulars furnished and/or in the identity of the occupier/authorized agent is to be intimated to the Board forthwith.

5.4 Any change in particulars furnished in the application/the identity of the occupier/ authorized agent is to be intimated to the Board forthwith.

5.5 There shall be a minimum distance of 50m/100m as applicable from boundary of quarry operating area to residential building, place of worship, public buildings, public road having vehicular traffic, river or lake, railway line, bridges etc.

5.6 Quarrying shall be done only within the area marked in the location plan.

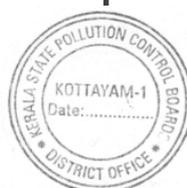
5.7 Quarrying area shall be earmarked before commencement of quarrying activities.

5.8 The applicant shall put up sign boards near the main entrance of the plant to display consent number & validity.

5.9 After completion of excavation at any site, the abandoned quarry shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification.

5.10 Proper fencing/barriers shall be provided and maintained all around the abandoned deep quarry pits to avoid accidents.

5.11 Mining below normal water table by continuous pumping shall be avoided in summer period



(March, April & May) to prevent drinking water shortage in that area.

5.12 Noise creating activities such as drilling, blasting, breaking loading etc shall not be done during night time (6pm – 6am).

5.13 Blasting shall be done at specified time with prior signals to avoid accidents.

5.14 The PM10 in ambient air at the boundary shall not exceed 100 micro gram/cubic meter. The PM2.5 in ambient air at the boundary shall not exceed 60 microgram per cubic meter.

5.15 The Sound level (Leq) at 1m outside the boundary of the site and near residential locations should not exceed the ambient noise standard applicable to the adjoining areas.

5.16 “The consent issued from the Board will be valid only for a period when all other statutory or necessary clearances from other concerned authorities are valid. The consent issued from the Board is only with respect to the powers vested under the Water Act, 1974, Air Act 1981 and Rules there under. The operation of the unit shall be commenced only after obtaining clearances from all concerned authorities”. The consent unless withdrawn earlier and subject to condition no. 5.1 & 5.2 shall be valid up to 28.02.2029. For continuation of mining after this date application has to be submitted to the Board online, one month before the expiry of this consent after the appraisal by SEAC is completed.

5.17 No other machinery other than that in 1.15 shall be operated without prior Consent of the Board.

5.18 Quarrying operations shall be started only after obtaining Mining permit/lease from Mining & Geology Department and D & O License under the Kerala Panchayat Raj Act from the concerned Local Self Government. **Quarrying shall be done only as per the approved Mining Plan only. Excess mining will result in levy of heavy Environmental Compensation.**

5.19 The applicant shall submit copies of all relevant permits/lease/certificate/licenses periodically to this office to ensure the validity of this consent.

5.20 Adequate safety measures shall be provided in accordance with the fire safety regulations.

5.21 Environmental Protection shall be done as per EMP details mentioned in the Environmental Clearance Certificate. Development of green belt should be initiated prior to commencement of mining.

5.22 System for tapping solar power shall be done by the unit. Target shall be fixed to meet at least 40% of the energy requirement using solar power.



  
**ANIKAR K. R**  
**(Environmental Engineer,**  
**Full Additional Charge)**

Digitally signed by ALEXANDER GEORGE  
Date: 2024.03.12 13:44:43 IST

SIGNATURE OF ISSUING AUTHORITY  
SENIOR ENVIRONMENTAL ENGINEER

**To**  
M/s QUARRY UNIT OF E M MADHU  
KONIPPADU PO MELUKAVU MATTOM KOTTAYAM 686652  
E-Mail : vjj.kuruvilla@gmail.com

Contact Number : 9400972871

1.This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to [www.keralapcbonline.com](http://www.keralapcbonline.com) and search using Certificate Number/name of the unit/Application Number in “Certificate Verification” link in the home page of the Board’s Phoenix website.



A handwritten signature in black ink, appearing to be "ANIKAR K. R.", written over a horizontal line.

**ANIKAR K. R**  
**(Environmental Engineer,**  
**Full Additional Charge)**



## KERALA STATE POLLUTION CONTROL BOARD

FILE NO. : KSPCB/KT/ICO/10062330/VAR/2024

Date of issue : 12-03-2024

### CONSENT VARIATION ORDER

**Consent No : KSPCB/KT/ICO/10062330/VAR/2024**

**Valid up to : 28/02/2029**

Ref: 1. Consent. KSPCB/KT/ICO/10061147/2024 dated 2-03-2024 valid up to 28-02-2029.

The Integrated Consent to Operate issued as per reference above to M/s QUARRY UNIT OF E M MADHU , KONIPPADU PO MELUKAVU MATTOM KOTTAYAM 686652 is hereby modified & issued to M/s QUARRY UNIT OF E M MADHU , KONIPPADU PO MELUKAVU MATTOM KOTTAYAM 686652.

The consent(s)/ variation order(s) cited under reference are integral part of this consent variation order and this order is subject to the conditions stipulated therein and the following modifications/ additions/variation:

1. The annual fee (item 1.12) is corrected as Rs 36143/-.
2. Consent fee remitted (item 1.12) is corrected as Rs 2,34,975/-.
3. The machinery details are as follows: JACK HAMMER- 1 no, EXCAVATOR HITACHI- 1 no, BREAKER- 1 no, SANY 140 BUCKET- 1 no, WATER TANKER- 1 no, TIPPER TATA- 1 no, AIR COMPRESSOR- 1 no.



**ANIKAR K. R**  
(Environmental Engineer,  
Full Additional Charge)

Digitally signed by ALEXANDER GEORGE  
Date: 2024.03.12 15:59:00 IST

SIGNATURE OF ISSUING AUTHORITY

SENIOR ENVIRONMENTAL ENGINEER

**To**

M/s QUARRY UNIT OF E M MADHU

KONIPPADU PO MELUKAVU MATTOM KOTTAYAM 686652

E-Mail : vjj.kuruvilla@gmail.com

Contact Number :9400972871,

- 1.This digitally signed document is legally valid as per the Information Technology Act 2000
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A handwritten signature in black ink, appearing to read "ANIKAR K. R.".

**ANIKAR K. R**  
**(Environmental Engineer,**  
**Full Additional Charge)**



# കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ് KERALA STATE POLLUTION CONTROL BOARD



ജില്ലാ ഓഫീസ്, കോട്ടയം ശ്രീനിവാസ അയ്യർ റോഡ്, കോട്ടയം-686001  
DISTRICT OFFICE, KOTTAYAM, Sreenivasa Iyer Road, Kottayam-686001

## “ഭരണഭാഷ - മാതൃഭാഷ”

PCBDKT/480/2025 – AE4

27.08.2025

പ്രേഷകൻ

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

1. M/s QUARRY UNIT OF EM MADHU  
കോണിപ്പാട് പി.ഒ.  
മേലുകാവുമറ്റം  
കോട്ടയം - 686652  
ഫോൺ: 9400972871

2. ശ്രീ. ഇ.എം. മധു  
ഇറട്ടിക്കൽ  
പുഞ്ചാർ തെക്കേകര  
മീനച്ചിൽ  
കോട്ടയം - 686582

സർ,

വിഷയം:- മേലുകാവ് പഞ്ചായത്തിൽ പ്രവർത്തിക്കുന്ന ശ്രീ. ഇ.എം. മധു വിന്റെ ഉടമസ്ഥതയിലുള്ള ക്വാറി യൂണിറ്റിനെതിരെ ലഭിച്ച പരാതി - സംബന്ധിച്ച്.

സൂചന:- 1) 18.02.2025 തീയതിയിൽ മേലുകാവ് പഞ്ചായത്തിൽ നിന്നും ഫോർവേഡ് ചെയ്ത് ലഭിച്ച പരാതി.  
2) 08.08.2025 തീയതിയിൽ ബോർഡുദ്യോഗസ്ഥർ നടത്തിയ സ്ഥലപരിശോധന.

സൂചന (1) പ്രകാരം ലഭിച്ച പരാതിയുടെ അടിസ്ഥാനത്തിൽ 08.08.2025ൽ ക്വാറിയിൽ സ്ഥലപരിശോധന നടത്തിയതിൽ ക്വാറിയിൽ ഏർപ്പെടുത്തിയിരിക്കുന്ന മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ പര്യാപ്തമല്ല എന്ന് കാണുന്നു ആയതിനാൽ താഴെ പറയുന്ന നിർദ്ദേശങ്ങൾ യൂണിറ്റിൽ അടിയന്തിരമായി നടപ്പിലാക്കേണ്ടതാണ്.

1. ക്വാറിയിലേക്കുള്ള റോഡ് പൂർണ്ണമായും ടാർ/കോൺക്രീറ്റ് വഴി നവീകരിക്കേണ്ടതാണ്.
2. അപ്രോച്ച് റോഡ് നനയ്ക്കുന്നതിനായി ലോറിയിൽ ഘടിപ്പിച്ചിട്ടുള്ള Springler സംവിധാനവും ഏരിയൽ സ്പ്രിംഗ്ലർ സംവിധാനവും ഏർപ്പെടുത്തി ക്വാറിയുടെ പ്രവർത്തനസമയങ്ങളിൽ കൃത്യമായി പ്രവർത്തിപ്പിക്കേണ്ടതാണ്.
3. ക്വാറി യൂണിറ്റിന് ചുറ്റും അധിക ഗ്രീൻ ബെൽറ്റ് ഏർപ്പെടുത്തേണ്ടതാണ്.



**ANIKAR K. R.**  
Environmental Engineer,  
Full Additional Charge

മേൽ പ്രകാരമുള്ള നിർദ്ദേശങ്ങൾ യൂണിറ്റിൽ നടപ്പിലാക്കാൻ താങ്കൾ സ്വീകരിച്ചു നടപടി ടി കത്ത് കൈപ്പറ്റി 15 ദിവസത്തിനുള്ളിൽ ഈ കാര്യാലയത്തിൽ രേഖാമൂലം അറിയിക്കേണ്ടതാണ്.

വിശ്വസ്തതയോടെ,

GEE M

CHIRAYIL

Digitally signed by

GEE M CHIRAYIL

Date: 2025.08.29

10:39:52 +05'30'

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്:

സെക്രട്ടറി

മേലുകാവ് ഗ്രാമപഞ്ചായത്ത്



A handwritten signature in black ink, appearing to read 'Anikar K. R.', written over a light grey rectangular background.

**ANIKAR K. R**  
(Environmental Engineer,  
Full Additional Charge)



കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
**KERALA STATE POLLUTION CONTROL BOARD**



ജില്ലാ ഓഫീസ്, കോട്ടയം ശ്രീനിവാസ അയ്യർ റോഡ്, കോട്ടയം-686001  
DISTRICT OFFICE, KOTTAYAM, Sreenivasa Iyer Road, Kottayam-686001

PCBDKT/480/2025 – AE4

27.08.2025

From

Environmental Engineer

To

1. M/s QUARRY UNIT OF EM MADHU  
Konnippad P.O.  
Melukavumattom  
Kottayam - 686652  
Phone: 9400972871
2. Shri. E.M. Madhu  
Eettickal House  
Poonjar Thekkekara  
Meenachil  
Kottayam - 686582

Sir,

Subject: Regarding the complaint received against the Quarry Unit owned by Shri. E.M. Madhu operating in Melukavu Panchayat.

- Reference: 1. Complaint forwarded from Melukavu Panchayat, dated 18.02.2025.  
2. Site inspection conducted by Board officials on 08.08.2025.

Based on the complaint received as per reference (1), a site inspection was conducted at the quarry on 08.08.2025. It was observed that the pollution control measures implemented at the quarry are inadequate. Therefore, the following directions must be immediately implemented in the unit:

1. The road to the quarry must be fully renovated by tarring/concreting.
2. A Sprinkler system fitted on a lorry for wetting the approach road and an aerial sprinkler system must be installed and operated regularly during the quarry's working hours.
3. An additional green belt must be established around the quarry unit.

The action taken by you to implement the above directions in the unit must be informed in writing to this office within 15 days of receiving this letter.

Yours faithfully,

**ANIKAR K. R**  
(Environmental Engineer,  
Full Additional Charge)

**ENVIRONMENTAL ENGINEER**





# കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ് KERALA STATE POLLUTION CONTROL BOARD



ജില്ലാ ഓഫീസ്, കോട്ടയം ശ്രീനിവാസ അയ്യർ റോഡ്, കോട്ടയം-686001  
DISTRICT OFFICE, KOTTAYAM, Sreenivasa Iyer Road, Kottayam-686001

## “ഭരണഭാഷ - മാതൃഭാഷ”

PCBDKT/480/2025 – AE4

20.11.2025

പ്രേഷകൻ

(എൻവയോൺമെന്റൽ എഞ്ചിനീയർ, പൂർണ്ണ അധിക ചുമതല)

സ്വീകർത്താവ്

1. M/s QUARRY UNIT OF EM MADHU  
കോണിപ്പാട് പി.ഒ.  
മേലുകാവുമറ്റം  
കോട്ടയം - 686652  
ഫോൺ: 9400972871

2. ശ്രീ. ഇ.എം. മധു  
ഈട്ടിക്കൽ  
പുഞ്ചാർ തെക്കേകര  
മീനച്ചിൽ  
കോട്ടയം - 686582

സർ,

വിഷയം:- മേലുകാവ് പഞ്ചായത്തിൽ പ്രവർത്തിക്കുന്ന താങ്കളുടെ ഉടമസ്ഥതയിലുള്ള കാറി യൂണിറ്റിനെതിരെ ലഭിച്ച പരാതി - സംബന്ധിച്ച്.

- സൂചന:-
- 1) 27.08.2025 തീയതിയിലെ ഈ കാര്യലയത്തിൽ നിന്നുള്ള ഇതേ നമ്പർ കത്ത്.
  - 2) 18.11.2025 തീയതിയിൽ ബോർഡുദ്യോഗസ്ഥർ നടത്തിയ സ്ഥലപരിശോധന.
  - 3) OA 149 of 2025 before The Hon'ble NGT (SZ)

മേൽ സൂചന (2) പ്രകാരം 18.11.2025 തീയതിയിൽ നടത്തിയ സ്ഥലപരിശോധനയിൽ സൂചന (1) പ്രകാരം ഈ കാര്യലയത്തിൽ നിന്നും നൽകിയ നിർദ്ദേശങ്ങൾ പൂർണ്ണമായും നടപ്പിലാക്കിയിട്ടില്ല എന്ന് ബോധ്യപ്പെട്ടു. കാറി യൂണിറ്റിൽ ഏരിയൽ സ്പ്രിംഗ് സംവിധാനം ഏർപ്പെടുത്തി കാറിയുടെ പ്രവർത്തനസമയങ്ങളിൽ കൃത്യമായി പ്രവർത്തിപ്പിക്കേണ്ടതും കാറി യൂണിറ്റിന് ചുറ്റും അധിക ഗ്രീൻ ബെൽറ്റ് ഏർപ്പെടുത്തേണ്ടതുമാണ്. കാറിക്ക് സമീപമുള്ള മണ്ണ് കുമ്പിട്ടിൽ നിന്നും അടുത്തുള്ള തോട്ടിലേക്ക് മണ്ണ് ഒഴുകിപ്പോകാൻ സാധ്യതയുള്ളതിനാൽ ആയത് തടയുന്നതിനാവശ്യമായ നടപടികൾ സ്വീകരിക്കേണ്ടതാണ്. കാറിയിൽ നിന്നുള്ള മലിനജലം Delay pond- settling tank നിർമ്മിച്ച് അതിൽ നിന്നുള്ള ഓവർ ഫ്ലോ മാത്രമേ പുറത്തേക്ക് വിടാൻ പാടുള്ളൂ. മേൽ പ്രകാരമുള്ള നിർദ്ദേശങ്ങൾ യൂണിറ്റിൽ നടപ്പിലാക്കാൻ താങ്കൾ സ്വീകരിച്ചു



**ANIKAR K. R**  
**17 Environmental Engineer,**  
**Full Additional Charge)**

നടപടി ടി കത്ത് കൈപ്പറ്റി 15 ദിവസത്തിനുള്ളിൽ ഈ കാര്യലയത്തിൽ രേഖാമൂലം അറിയിക്കേണ്ടതാണ്.

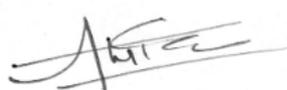
വിശ്വസ്തതയോടെ,

**ANIKAR K R**

Digitally signed by ANIKAR K R  
Date: 2025.11.20 16:44:23  
+05'30'

(എൻവയോൺമെന്റൽ എഞ്ചിനീയർ, പൂർണ്ണ അധിക ചുമതല)



  
**ANIKAR K. R**  
(Environmental Engineer,  
Full Additional Charge)



കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
**KERALA STATE POLLUTION CONTROL BOARD**



ജില്ലാ ഓഫീസ്, കോട്ടയം ശ്രീനിവാസ അയ്യർ റോഡ്, കോട്ടയം-686001  
DISTRICT OFFICE, KOTTAYAM, Sreenivasa Iyer Road, Kottayam-686001

PCBDKT/480/2025 – AE4

20.11.2025

From

(The Environmental Engineer, Full Additional Charge)  
District Office, Kottayam

To

1. M/s QUARRY UNIT OF EM MADHU  
Konnippad P.O.  
Melukavumattom  
Kottayam - 686652  
Phone: 9400972871
2. Shri. E.M. Madhu  
Eettickal House  
Poonjar Thekkekara  
Meenachil  
Kottayam - 686582

Sir,

Subject: Regarding the complaint received against the quarry unit owned by you operating in Melukavu Panchayat.

- Reference: 1. This office's letter of the same number dated 27.08.2025.  
2. Site inspection conducted by Board officials on 18.11.2025.  
3. OA 149 of 2025 before The Hon'ble NGT (SZ).

As per the site inspection conducted on 18.11.2025 under above ref (2), it has been understood that the directions given by this office as per ref (1) have not been fully implemented. An Aerial Sprinkler System must be installed in the quarry unit and operated regularly during the working hours of the quarry, and an additional Green Belt must be provided around the quarry unit. Since there is a chance of stormwater along with mud from the soil heap near the quarry reaching the adjacent stream/canal, necessary actions must be taken to prevent the same. The wastewater from the quarry must only be discharged as the overflow from a Delay Pond-Settling Tank.

You must inform this office in writing of the action you have taken to implement the above-mentioned directions at the unit, within 15 days of receiving this letter.



**ANIKAR K. R**  
(Environmental Engineer,  
Full Additional Charge)

Yours faithfully,

(ENVIRONMENTAL ENGINEER, Full Additional Charge)